

5. In view of aforesaid, the main Company Petition i.e. C.P. (IB)/1258(MB)2022 is restored.
6. The Registry is directed to list the main Company Petition alongwith RCP on **11.06.2024**.
7. In view of above, the present Application is **allowed** and disposed of.
8. The Registry as well as Financial Creditor is directed to issue notice to the Corporate Debtor intimating the next date of hearing and to place on record tracking report alongwith notice before the next date of hearing.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)